

ITEM NO.1

COURT NO.3

SECTION PIL-W/XIV/
IV/IV-AS U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(S). 657/1995

RESEARCH FOUNDATION FOR SCIENCE

PETITIONER(S)

VERSUS

U O I & ORS.

RESPONDENT(S)

(ONLY I.AS NOS. 59 AND 63 TO BE LISTED WITH SLP(C)NO.9874/2012 AND
IA NO.122981/2017-I/A FOR PERMISSION TO FILE COMPILATION OF
DOCUMENTS/AFFIDAVITS)

WITH

SLP(C) No. 16175/1997 (XIV)

C.A. No. 7660/1997 (IV)

SLP(C) NO. 9874/2012 (IV-A)

Date : 18-04-2018 These applications were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MRS. JUSTICE R. BANUMATHI

For parties:

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State of Telangana	<p>Mr. S. Udaya K. Sagar, Adv. Mr. Mrityunjai Singh, Adv.</p>

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO.59

We have heard the learned counsels for the parties. We have also considered the response filed on behalf of the State of Madhya Pradesh pursuant to our order dated 10th April, 2018.

In the response filed on behalf of the State of Madhya Pradesh, so far as the status of provision for drinking water is concerned, it has been stated that in the additional 20 localities water is being regularly supplied to a total of 3313 households which have been provided with water tap connections. It is also stated that against the requirement of 150 ltrs. of water per day per person, nearly 244 ltrs. of water per day per person is being provided which is well within the criteria laid down by the Central Public Health Engineering and Environment Organization (CPHEEO) Manual.

So far as the drainage and water logging is concerned, the learned Advocate General for the State of Madhya Pradesh has submitted that the matter of approval of the tenders submitted pursuant to the Notice Inviting Tender (NIT) is presently pending

before the State Level Technical Committee. A final decision in this regard is expected to be taken within the next two weeks and thereafter work orders will be issued. The learned Advocate General has further submitted that in the NIT the work(s) for which tenders have been invited so far as the drainage and water logging is concerned a time schedule of one year for completion of the same has been indicated. Learned Advocate General has further submitted that so far as provision for sewage is concerned though the tenders have not been invited/issued the State is committed to issue the same forthwith and ensure completion of the works within a period of 12 (Twelve) months with effect from the date of the work order(s) to be issued.

Insofar as the spread of toxic waste in the water is concerned, from the response of the State of Madhya Pradesh it appears that the quality of water supply is claimed to be good notwithstanding which fact sample(s) of water has been taken by the Indian Institute of Toxicology Research (IITR), Lucknow and the report of analysis is still awaited.

In view of the statements made by the learned Advocate General so far as the work relating to drainage, water logging and sewage is concerned we do

not consider it necessary to pass any further orders at this stage. The said works may be undertaken as per the statement made by the learned Advocate General before the Court.

So far as the status of drinking water and the quantum thereof per day per person, as indicated in the response of the State of Madhya Pradesh, is concerned, we request the Monitoring Committee to make a field inspection in this regard and submits its findings thereon to this Court. The report of the IITR, Lucknow may also be expedited and be placed before the Court on the next date fixed.

List I.A. No.59 again on 18th July, 2018.

I.A. NO.63

Shri Sanjay Parikh, learned counsel for the applicant shall submit a written note of the prayers/reliefs sought for; the stand taken by the Union of India; and the response thereto by the applicant(s).

List I.A. No.63 on 18th July, 2018.

[VINOD LAKHINA]
AR-cum-PS

[ASHA SONI]
BRANCH OFFICER